



Standard Fire Special Peril Policy (Commercial) – Add ons

1) Un-occupancy Clause

(UIN: IRDAN134CP0010V01201819/A0067V01201920)

It is hereby agreed and declared that notwithstanding anything to the contrary in this policy or in any of its conditions that the insurance by this Policy will not be prejudiced in the event of any Building remaining unoccupied for a greater period than 30 days. Provided that in due course the Insured or their agents give notice in writing to the Company and on demand pay such reasonable additional premium as the Company may require.
